

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process)
Regulations, 2017)

FOR THE ATTENTION OF STAKEHOLDERS OF
“PROFESSIONAL VENTURES PRIVATE LIMITED”

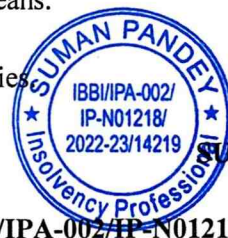
1.	Name of Corporate Person	PROFESSIONAL VENTURES PRIVATE LIMITED
2.	Date of incorporation of corporate person	20/04/2015
3.	Authority under which corporate person is incorporate / registered	Ministry of Corporate Affairs The Registrar of Companies, NCT of Delhi
4.	Corporate Identity Number of corporate person	U72300DL2015PTC279252
5.	Address of Registered Office and principal office of corporate person	B-811, Asian Games Village Complex, Delhi 110049
6.	Liquidation commencement date of corporate person	14.02.2024
7.	Name, address, email address, telephone number and the registration number of the liquidator	Name: Suman Pandey, Add: 2E/207, 2 nd Floor, CAXTON HOUSE Jhandewalan Extension New Delhi – 110055, Email id: ip.sumanpandey@gmail.com, Mobile No.: 9654772642, I. P. Registration No.: IBBI/IPA-002/IP- N01218/2022-23/14219
8.	Last date for submission of claims	14.03.2024

Notice is hereby given that the **PROFESSIONAL VENTURES PRIVATE LIMITED** has commenced voluntary liquidation on 14.02.2024.

The stakeholders of **PROFESSIONAL VENTURES PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, on or before 14.03.2024, to the liquidator at the address mention against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties


SUMAN PANDEY
Liquidator
IBBI/IPA-002/IP-N01218/2022-23/14219

Date 14.02.2024
Place: New Delhi

SYMBOLIC POSSESSION NOTICE

ICICI Bank

Branch Office: ICICI Bank Ltd, 3rd Floor, Plot No- 23, New Rohtak Road, Karol Bagh, Delhi- 110005

undersigned being the Authorized Officer of ICICI Bank Limited under the Securitisation, Reconstruction and Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) rules 2002, issued demand notice upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

As borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that undersigned has taken Symbolic possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Bank Limited.

Name of the Borrower/ Loan Account Number	Description of Property/ Date of Symbolic Possession	Date of Demand Notice/ Amount in Demand Notice (Rs.)	Name of Branch
aj Prakash Sharma/ Joodiya Rani- BBWD00005712654	Flat No. CA-22, 2nd Floor, Block A, Tower Crimson The Essentia, Village Khijuriwas, Kh No. 139,140,141,144,145,146,147,148 (Part), 153/1,197,198,199,200,202,203,204,205 & 254, Tehsil Tijara, Bhiwadi, Alwar, Rajasthan, Bhiwadi- 301019/ February 14, 2024	September 18,2023 Rs. 23,48,101.00/-	Bhiwadi/ Saharan- pur (UP)

Above-mentioned borrowers(s)/ guarantors(s) are hereby given a 30 day notice to repay the amount, else mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

February 17, 2024
Saharanpur

Authorized Officer
ICICI Bank Limited

CAPRI GLOBAL

CAPRI GLOBAL CAPITAL LIMITED

Registered & Corporate Office :- 502, Tower-A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai-400013
Circle Office :- 9B, 2nd Floor, Pusa Road, New Delhi - 110060

APPENDIX IV POSSESSION NOTICE (for immovable property)

As, the undersigned being the Authorized Officer of Capri Global Capital Limited (CGCL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by the Authorized Officer of the company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s)/Guarantor(s) and the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him under Sub-Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of CGCL for an amount as mentioned herein under with effect thereon.

Name of the Borrower(s) / Guarantor(s)	Description of Secured Asset (Immovable Property)	Demand Notice Date & Amount	Date of Possession
an Account No. MEMAY000038594 our Mayur Vihar Branch) il Kumar (Borrower) rs. Anjali (Co-Borrower)	All that piece and parcel of Residential Property bearing No. BF-205, Ansal East End, area admeasuring 147.89 Sq Mtrs., situated within in the Industrial Township, Tronica City, Loni, Ghaziabad, Uttar Pradesh. Boundaries as Under:- East: Plot No. BF-204 West: 9 Mtr. Wide Road, North: 9 Mtr. Wide Road, South: Plot No. BF-206	07-12-2023 Rs. 42,45,258/-	15-02-2024

Place: DELHI/NCR Date : 17-FEB-2024 Sd/- (Authorized Officer) For Capri Global Capital Limited (CGCL)

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
"PROFESSIONAL VENTURES PRIVATE LIMITED"

1. Name of Corporate Person	PROFESSIONAL VENTURES PRIVATE LIMITED
2. Date of incorporation of corporate person	20/04/2015
3. Authority under which corporate person is incorporate / registered	Ministry of Corporate Affairs The Registrar of Companies, NCT of Delhi
4. Corporate Identity Number of corporate person	U72300DL2015PTC279252
5. Address of Registered Office and principal office of corporate person	B-811, Asian Games Village Complex, Delhi 110049
6. Liquidation commencement date of corporate person	14.02.2024
7. Name, address, email address, telephone number and the registration number of the liquidator	Name: Suman Pandey, Add: 2E/207, 2nd Floor, CAXTON HOUSE Jhandewalan Extension New Delhi - 110055, Email id: ip.sumanpandey@gmail.com, Mobile No.: 9654772642, I. P. Registration No.: IBBI/IPA-002/IP-N01218/2022-23/14219
8. Last date for submission of claims	14.03.2024

Notice is hereby given that the PROFESSIONAL VENTURES PRIVATE LIMITED has commenced voluntary liquidation on 14.02.2024.

The stakeholders of PROFESSIONAL VENTURES PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 14.03.2024, to the liquidator at the address mention against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date 14.02.2024
Place: New Delhi

SUMAN PANDEY
Liquidator

IBBI/IPA-002/IP-N01218/2022-23/14219

JMK MERCANTILE LIMITED

CIN: U51909DL2004PLC129495

Email id: grover@indovax.com

Reg. off.: 8TH FLOOR, EROS APARTMENTS
56, NEHRU PLACE NEW DELHI 110019

NOTICE TO THE MEMBERS FOR 1st
EXTRAORDINARY GENERAL MEETING

Notice is hereby given that 1st Extraordinary General Meeting of the Members of JMK Mercantile Limited will be held on 14th day of March, 2024 i.e. Thursday at 2.30 p.m. through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") as per circular dated 5th May, 2020, 8th April, 2020, 13th April, 2020, 13th January, 2021, 8th December, 2021, 14th December, 2021, Circular no. 02/2022 and 03/2022 dated 5th May, 2022 and followed by Circular no. 10/2022 dated December 22, 2022 issued by the Ministry of Corporate Affairs, to transact the Special Businesses as set out in the Notice of EGM. Members attending the EGM through VC/OAVM shall be reckoned for the purpose of quorum under section 103 of the Companies Act, 2013. Further, it is hereby informed that all the members registered with the Company on or before 04.02.2024 are requested to send their 1. Name 2. Folio No. 3. Mobile No. and 4. Email ID on the Company's Email ID viz: grover@indovax.com or submit these details at the Registered Office of the Company on or before 08.03.2024 so that the link to attend the AGM through VC/OAVM can be communicated to all members at their Registered Email IDs and/or Registered Mobile No. The company is also sending Notice to all its members through post.

For JMK MERCANTILE LIMITED

Sd/-

Vinod Somnath Kapur

Director

DIN: 00054739

"IMPORTANT"

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INVENT ASSETS SECURITISATION &
RECONSTRUCTION PRIVATE LIMITED

Regd. Office : Bakhtawar, Suite 'B', Ground Floor, Backb
229, Nariman Point, Mumbai-400 021. Tel. No. (022) 22801

APPENDIX-IV-A [See proviso to r

SALE NOTICE FOR SALE OF IMM

PUBLIC NOTICE-AUCTION CUM SALE OF IMMOVABLE PR
M/S. AVADH COLONIZERS PVT. LTD. ("BORROWER") FO
UNDER RULE 8 R/W RULE 9 OF THE SECURITY INTERI
WHEREAS under section 13(2) of the 'Securitisation
Assets and Enforcement of Security Interest Act, 2002
Officer of Bombay Mercantile Co-Operative Bank Ltd (B
claimed under the said notice to Invent Assets Se
Pvt. Ltd.) had issued demand notice dated 19th Novem
Avadh Colonizers Pvt. Ltd., its guarantors and mortg
₹ 5,68,56,176/- (Rs. Five Crores Sixty-Eight Lakhs Fif
Seventy-Six Only) along with further interest and inciden
from the date of the said notice.

AND WHEREAS, the Borrowers / Guarantors / Mortgagors h
dues as per demand notice, the Authorized Officer of BMC B
its mortgaged property U/s. 13(4) of SARFAESI Act on 27th
Notice is hereby given to the public in general that I
Reconstruction Private Limited (INVENT) an Asset
with Reserve Bank of India under section 3 of the provisions
as a Trustee of 'INVENT/1617/BMC/P14 TRUST', who has
BMC Bank due and payable by AVADH COLONIZERS PVT
rights, title and interests vested therein in underlying secu
Act vide registered Assignment Agreement dated 31st M
Sub Registrar Mumbai. The security interest in the said fi
transferred to and vested in INVENT.

Offers are now invited by undersigned from intending purch
covers for purchase of the secured assets as described he
basis", "as is what is basis" and "no recourse basis" und
Reconstruction of Financial Assets and Enforcement of Se
Interest (Enforcement) Rules 2002. The General Public
personally or through their duly authorised agent.

1. Name of the Secured Creditor	Invent Assets Securit Limited (INVENT), acting "INVENT/1617/BMC/P14 Tr
2. Name of the Borrower	Avadh Colonizers Pvt. Ltd.
3. Name of the Mortgagor	Avadh Colonizers Pvt. Ltd.
4. Name of the Guarantor	Mr. Kashif Ahmad Siddiq Mr. Rakesh Shukla.
5. Total Liabilities	₹ 29,13,07,174/- (Rupees Seven Thousand One hun 15 th December 2022, with date of recovery / realisati
6. Last Date & Time for submission of bid	07 th March, 2024 up to 11
7. Address at which the tender to be Submitted	Bakhtawar, Suite 'B', Grou Block III, 229, Nariman Po
8. Date & Time of Bid Opening	07 th March, 2024 at 12.00
9. Place of Auction	Bakhtawar, Suite 'B', Grou Block III, 229, Nariman Po
10. Description of the Immovable Property / Secured Asset	Commercial Property ad First floor and Second Flo Adm Complex, 143, P.S. Wazirganj, Lucknow.
11. Reserve Price	₹ 1,26,00,000/- (Rs. One
12. Earnest Money Deposit (EMD)	10% of the Reserve Price ₹ 12,60,000/- (Rs. Twelve
13. Inspection Date and Time	22 nd February, 2024 betw
14. There are no known encumbrances on the Secured	

इंडियन बैंक



Indian Bank

Cantt Branch, Meerut (Erstwhile Allahabad Bank, Meerut Cantt)

ALLAHABAD

ALLAHABAD

POSSESSION NOTICE (For Immovable Property)

Notice is hereby given under the Securitisation and Reconstruction of Financial Assets and Enforcement (Security)
Interest Act, 2002 and in exercise of powers conferred under Section 13(2) and 13(12) read with Rules 8 & 9 of Security

A black and white photograph of a classical vase with two handles and a pedestal base, resting on a small, dark, rectangular object.

वित्तीय अस्तित्वों का प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 की धारा 13(2) के साथ पठित प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 3(1) के अन्तर्गत। आहतकारी, वित्तीय अस्तित्वों का प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (उक्त अधिनियम) के तहत की गई रोलॉक कीपिडल लिमिटेड (एनजीसीएल) का प्राधिकृत अधिकारी है। प्राधिकृत अधिकारी उक्त अधिनियम की धारा 13(2) के साथ पठित उक्त नियमावली के नियम 3 के अन्तर्गत प्रदत्त शक्तियों का प्रयोग करते हुए उक्त अधिनियम की धारा 13(2) के अन्तर्गत मांग सूचनाएं जारी की थीं, जिनमें लिमिटेड लिक्विडिटी कंस्ट्रक्टर (उक्त कंस्ट्रक्टर) ने उक्त मांगों की गई संबंधित मांग सूचनाओं (1) में वर्णित परिणायों, जो गैर भी दी गई हैं, चुकाने की मांग की गई थी। उपरोक्त के संबंध में, एतद्वारा, उक्त कंस्ट्रक्टर को एक नया मांग सूचना जारी की गई है।

एतद्वारा सूचना दी जाती है कि प्रोफेशनल वेन्चर्स प्राइवेट लिमिटेड ने 14-02-2024 को स्वेष्टिक परिसमापन आरंभ किया है।

प्रोफेशनल वेन्चर्स प्राइवेट लिमिटेड के हितधारकों से एतद्वारा अपने दावों का प्रमाण 14-03-2024 को अथवा पूर्व परिसमापक के समक्ष ऊपर आइटम 7 के समक्ष वर्णित पते पर प्रस्तुत करने की मांग की जाती है।

वितीय लेनदारों को अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत करना होगा अन्य सभी हितधारक अपने दावों का प्रमाण दस्ती (व्यक्तिगत रूप से), डाक द्वारा अथवा इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत कर सकते हैं।

दावे के फर्जी अथवा भ्रामक प्रमाण की प्रस्तुति दंडनीय होगी।

सुमन पांडे
परिसमापक

तिथि : 14-02-2024
स्थान : नई दिल्ली

IBBI/IPA-002/IP-NO1218/2022-23/1421

नाम एवं विषय	साक्षात्कार की तिथि
शिक्षक, विशेष शिक्षक (Special Teacher) (Educational Counsellor)	24.02.2024 प्रातः 9.00 बजे से
	24.02.2024 प्रातः 9.00 बजे से
भौतिक विज्ञान, रसायन, कम्प्यूटर साइन्स, अर्थशास्त्र, इतिहास एवं भूगोल)	26.02.2024 प्रातः 9.00 बजे से
(अंग्रेजी, हिन्दी, गणित, विज्ञान, कम्प्यूटर अनुदेशक)	26.02.2024 प्रातः 9.00 बजे से

प्रकार का भत्ता देय नहीं होगा/कम्प्यूटर ज्ञान वांछनीय है

प्रचार

हस्ता/-प्राधिकृत अधिकारी
आदित्य बिड़ला हाउसिंग फाइनेंस लिमिटेड

ऍनेस कंपनी लिमिटेड